

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejaswari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad

Date: 20-08-2024.



COUNSEL FOR RESPONDENT No.3

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**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB),
(RESPONDENT NO.3) DATED 20-08-2024 IN OA No. 97 OF 2022 (SZ) FILED BY
DR.M.S.TEJASHWARI, TRIMULGHERRY, SECUNDERABAD**

It is to submit that Dr.M.S.Tejaswari, D/o.Late Sri M. Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

The Respondent Board has submitted status report dated 29.04.2024 before the Hon'ble NGT. The Hon'ble NGT has taken on record the report filed by the Board during the hearing on 30.04.2024 and directed that the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, to assess the cost of remediation of the land, as the sewage has been collected in the Applicant's premises since long time.

In this regard, the Respondent Board has submitted status report dated 11.07.2024. It is to submit that the Board Officials again inspected the area on 12.08.2024 and the following status is submitted: -

1. The entering of sewage into the Applicant's land has been stopped.
2. The laying of the pipeline for diversion of the sewage entering into the applicants land is completed and connected to the collection sump provided at the North-East corner. The diversion pipeline consists of 233meters of 150mm dia; 472meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.
3. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed.
4. The Secunderabad Cantonment Board has informed that vide letter dated 23.05.2024 they have deposited an amount of Rs. 1.0 Crore to HMWS&SB towards the 3rd instalment for execution of the works. Hence, the total amount of Rs. 2.9 Crores has been deposited to HMWS&SB for the completion of the Phase-I works.
5. With regards to the Phase-II works of proposal to construct the STP of 1 MLD in 0.3 acres land in Survey. No. 118 near the lake, it is to submit that the land acquisition by the Secunderabad Cantonment Board is still under progress. The SCB informed that once the land acquisition is completed, the HMWS&SB can proceed for establishment of

the STP. In the meanwhile, the diverted sewage proposed to be pumped into the ring sewer and from there to the Patigadda STP for treatment.

6. It is further to submit that the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the Assessment of the cost of remediation of the land due to collection of sewage in the Applicant's premises. However, there is no response from NEERI. The Board will follow up with NEERI for an early action.
7. In the meanwhile, the Board has removed the sewage contaminated water from the open well located in the Applicants land and sent to nearby STP for treatment. So far 90 tankers of 6 KL capacity and another 1 tanker of 20 KL capacity has been removed from the open well by means of tankers. During the gap time of transportation of the tankers and also due to the rains, water in the open well is getting accumulated. To speed up the process of removal of the water from the open well, electric motor pumps have been employed and pumped out into the recently laid ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda.
8. The Applicant vide notice dated 07.07.2024 (**Annexure-I**) has objected for employing electric motor pumps. Hence, the removal of the water from the open well has been done again by using tankers. Copies of the mail communication of the Applicant are placed as **Annexure-II**. There is no discharge of sewage into the open well as the diversion line has been laid. So far most of the well water has been removed. There is no discharge of the sewage water from the Applicant's well into the Thirumulgherry lake.
9. The Board officials have again inspected the Applicants land and surroundings on 12.08.2024 and observed that there is no joining of sewage into the Applicant's land or open well. The construction of I & D structure to divert the sewage entering into Thirumulgherry lake has been completed. Now the sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP. The land acquisition for the construction of proposed 1 MLD STP at Thirumulgherry Lake is under process by Secunderabad Cantonment Board (SCB).

The Board will regularly monitor the implementation of the Action Plan by Secunderabad Cantonment Board to ensure treatment and disposal of sewage generated.

Place: Hyderabad

Date: 20-08-2024



ENVIRONMENTAL ENGINEER

**Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.**

R. Ranganathan,
Advocate,

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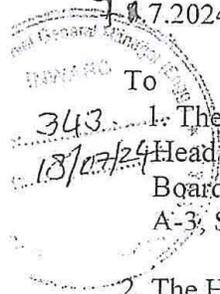
Annexure - I

Res: 1-4-190/7/3, Bhaskar Rao
Nagar Colony, Sainikpuri,
Secunderabad-500094
Off: Plot No.24, Ravi Cooperative
Housing Society Ltd.,
Trimulgherry, Secunderabad -15
Ph: 9394726203, 9440459350

	O/o. CGM (Engg.)
	STP Circle, K'bad, Hyd.
IN WARD No:.....	529
Dated:.....	11/07/2024

7.7.2024

Registered Mail With Acknowledgement Due



To

- 343
18/07/24
1. The Telangana State Pollution Control Board,
Head Office, Telangana State Pollution Control
Board Paryavarana Bhavan,
A-3, Sanath Nagar, Hyderabad - 500 018
 2. The Hyderabad Metropolitan Water supply
and sewerage Board, Khairatabad, Hyderabad 500004.

DCM
18/7

GM-T
Sir,
18/7

Upon instructions of my client Dr.M.S.Tejaswari, D/o Late M. Sathyanarayana Reddy, Aged 44 years, Occupation: Consultant, R/o H.No.3-16-668/A, Beside Shahi Biryani Darbar Restaurant, Trimulgherry, P.O: Lal Bazar, Secunderabad -500015. Telangana, I am addressing you as under:

1. My client filed an application before the Hon. National Green Tribunal, Southern Zone, Chennai, vide O.A.No.97 of 2022 in which you are also arraigned as a party. My client represents that vide an order dated 7/3/2024, the Hon. tribunal directed you to remove the accumulating sewage and other effluents through tankers and treat them in the nearest facility. My client represents that despite the said order, you have not complied with the same and my client's freshwater well has been filled to the brim by the illegal letting of

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Dr. N. S.
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sewage water into my client's land by the Secunderabad Cantonment board officials and you are also aware of the same since your officials had already inspected the site as per the directions of the National Green Tribunal.

2. The matter was again heard by the Hon. national Green tribunal on 30/4/2024 and the Hon. Green tribunal had noted some of the submissions made by your counsel at your instance. To quote from the said order ".....we only direct the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, they can assist the cost of remediation of the land as the sewage has been collected in the applicant's premises fairly long time." My client represents that despite directions from the Hon. National Green Tribunal, you have not been able to clear the sewage from my client's lands and you have also not been able to divert the sewage entering into my client's land from the northern and northeastern side. My client represents that the reason for the same is there has been no honest effort and your efforts have only been an eyewash and a blatant effort to whitewash the illegal acts and the Secunderabad Cantonment Board is letting the sewage from the eastern and northern side of my client's property. My client represents that that though you are directed to remove the sewage in tankers on a daily basis and get the same treated in a sewage treatment plant, your tankers have been emptying the sewage collected from my client's land into the Nala which empties into the Trimulgherry Lake. It is therefore very clear that you're not interested in complying with the orders of the Hon. National Green Tribunal and

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already

board

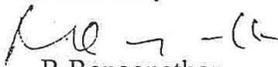
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you're only trying to procrastinate the issue by not complying with the orders and have been making false submissions before the Hon. tribunal.

3. My client again calls upon you to immediately take steps to immediately stop the flow of sewage being let in by the Secunderabad Cantonment board deliberately and also take concrete steps to divert the entry of sewage into my client's land and also remove the piles of garbage being dumped by Secunderabad Cantonment Board within three days from the date of receipt of this notice and also comply the orders of the Hon. national Green tribunal failing which appropriate steps will be taken to prosecute you for the offence committed by you.

4. You are therefore called upon to comply with the orders of the Hon. National Green Tribunal, Southern zone Chennai by emptying the well of sewage situated on my client's land in survey number 96 to 99 Trimulgherry village, Secunderabad swater immediately and not later than three days from the date of receipt of this notice failing which appropriate steps will be taken to prosecute you for contempt of court holding you responsible for all costs and consequences arising therefrom

Yours truly



R.Ranganathan
Advocate

Re: TGPCB-RO-Medchal–Hon'ble NGT, Chennai – Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, D/o Late Sri M. Sathyanarayana Reddy, R/o H. No. 3-16-668/A, Thirmulgherry 'X' Roads, Secunderabad – Removal of sewage water from the open well located in the premises by employing electric pump – Request to allow the Team into the premises - Reg.

From : ms tejashwari <ms.tejashwari@gmail.com>

Thu, Jul 18, 2024 08:41 PM

Subject : Re: TGPCB-RO-Medchal–Hon'ble NGT, Chennai – Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, D/o Late Sri M. Sathyanarayana Reddy, R/o H. No. 3-16-668/A, Thirmulgherry 'X' Roads, Secunderabad – Removal of sewage water from the open well located in the premises by employing electric pump – Request to allow the Team into the premises - Reg.

To : B Rajender <ee-rr2-tspcb@telangana.gov.in>

Cc : DHANDU KRUPANAND <jcee-zhyd-tspcb@telangana.gov.in>, tspcbseeunit2@gmail.com

Respected Sir,
I don't have any objections...you can carry with your work on 19th & 20th July 2024.

Best Regards
Tejashwari

On Thu, 18 Jul 2024, 1:03 pm B Rajender, <ee-rr2-tspcb@telangana.gov.in> wrote:
Madam,

In pursuant to the orders of the Hon'ble NGT in Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, in continuation to the Tankers used for removal of the sewage contaminated water accumulated in the open well in the Premises of the Applicant, it is proposed to remove the water by employing electric pump so as to complete the removal of the water.

In this regard, it is requested to allow the team for installing a electric pump in the open well in your said premises so as to remove the water from the open well completely during 19.07.2024 & 20.07.2024.
Thanking you for your cooperation.

With Regards,
EE, TGPCB,
Regional Office, Medchal.

8/12/24, 6:45 PM

Email



From : B Rajender <ee-rr2-tspcb@telangana.gov.in>

Thu, Jul 18, 2024 01:02 PM

Subject : TGPCB-RO-Medchal-Hon'ble NGT, Chennai – Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, D/o Late Sri M. Sathyanarayana Reddy, R/o H. No. 3-16-668/A, Thirmulgherry 'X' Roads, Secunderabad – Removal of sewage water from the open well located in the premises by employing electric pump – Request to allow the Team into the premises - Reg.

To : mstejashwari@gmail.com

Cc : DHANDU KRUPANAND <jcee-zhyd-tspcb@telangana.gov.in>, tspcbseeunit2@gmail.com

Madam,

In pursuant to the orders of the Hon'ble NGT in Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, in continuation to the Tankers used for removal of the sewage contaminated water accumulated in the open well in the Premises of the Applicant, it is proposed to remove the water by employing electric pump so as to complete the removal of the water.

In this regard, it is requested to allow the team for installing a electric pump in the open well in your said premises so as to remove the water from the open well completely during 19.07.2024 & 20.07.2024.

Thanking you for your cooperation.

With Regards,
EE, TGPCB,
Regional Office, Medchal.



TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

#6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad

B. Rajender,
Environmental Engineer

Email: ee-rr2-tspcb@telangana.gov.in
Website: tspcb.cgg.gov.in

Lr.No.NGT-97/MDC/TGPCB/2024-418

Date:17.08.2024

Sub: TGPCB-RO-Medchal-Hon'ble NGT, Chennai – Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, D/o Late Sri M. Sathyanarayana Reddy, R/o H. No. 3-16-668/A, Thirmulgherry 'X' Roads, Secunderabad – Reply to the legal notice dated 07.07.2024 – Furnished - Reg.

Ref 1. O.A. No. 97 of 2022 filed in Hon'ble NGT, Chennai.
2. Legal notice dated 07.07.2024
3. Inspection of the site by Board officials on 12.08.2024.

In pursuant to the Legal notice dated 07.07.2024 in the matter of O.A. No. 97 of 2022 filed in the Hon'ble National Green Tribunal, Southern Zone, Chennai, it is to inform that this office officials have again inspected the Applicant's land premises and surroundings on 12.08.2024. The following reply is furnished to the issues raised in the notice:

- (1) There is no sewage joining into the open well or land premises of the Applicant, as the diversion ring sewer line has been laid.
- (2) The Board has been removing the sewage contaminated water from the open well located in Applicant's premises by tankers. However, to expedite the process of removal of water from the open well, electric motor pumps were employed after duly informing the Applicant through mail dated 18.07.2024 and the Applicant has accepted for the same. The water from the open well is pumped into the recently constructed sump with diversion ring sewer. Hence, there was no pumping of the sewage into the lake.
- (3) The Board has removed the sewage contaminated water from the open well located in the Applicant's land by tankers and sent to nearby Safilguda STP for treatment. During the gap time of transportation of the tankers, water in the open well getting accumulated and also due

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to the rains the water level has been increasing. So far more than half of the water from the open well has been removed.

- (4) With regards to the throwing of garbage into the Applicant's open land, the SCB has been instructed to control the same and take steps for removal of the garbage.

R. Rajendru
17/08/2024
ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

To
Dr. M.S. Tejashwari,
D/o Late Sri M. Sathyanarayana Reddy,
R/o H. No. 3-16-668/A, Thirmulgherry 'X' roads,
Secunderabad - 500015



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TELANGANA POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

#6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad

B. Rajender,
Environmental Engineer

Email: ee-rr2-tspcb@telangana.gov.in
Website: tspcb.cgg.gov.in

Lr.No.NGT-97/MDC/TGPCB/2024-419

Date:17.08.2024

Sub: TGPCB-RO-Medchal-Hon'ble NGT, Chennai – Original Application No. 97 of 2022 filed by Dr. M.S. Tejashwari, D/o Late Sri M. Sathyanarayana Reddy, - Throwing of garbage into the Applicant premises – Action required - Reg.

Ref

1. O.A. No. 97 of 2022 filed in Hon'ble NGT, Chennai.
2. Legal notice dated 07.07.2024
3. Inspection of the site by Board officials on 12.08.2024.

In pursuant to the Legal notice dated 07.07.2024 in the matter of O.A. No. 97 of 2022 filed in the Hon'ble National Green Tribunal, Southern Zone, Chennai, it is to inform that this office officials have inspected the Applicant's land premises and surroundings on 12.08.2024.

During the inspection, it was observed that garbage has been thrown into the Applicant's premises by the residents of adjacent habitation.

In this regard, it is requested to take necessary action for stopping of throwing of the garbage into the Applicant's premises and also to remove and clear the garbage already thrown into the Applicant's premises.

To
The Chief Executive Officer,
Cantontment Board, Secunderabad.


17/08/2024
ENVIRONMENTAL ENGINEER
Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

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ANNEXURE - III



Pic: Removal water from the Open well



Pic: Tanker unloading at the STP

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Pic: Loading of open well water into the tanker



Pic: Open Well after Removal of water

